

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 221/Chd/2017
RT NO.98/Chd/Hry/2017**

Stup Consultants Pvt. Ltd. ... Petitioner

Versus

Egis India Consulting Engineering Pvt. Ltd. ... Respondent

Present: None.

The instant petition was filed in the Hon'ble Punjab and Haryana High Court, Chandigarh under Section 433 (e) of the Companies Act 1956 for winding up of the respondent-company on the ground of its inability to pay the debt due to the petitioner. The file was taken up for the first time by the Hon'ble Punjab and Haryana High Court on 28.11.2016 and notice was directed to be issued to the respondent-company for 21.03.2017 i.e. today to show cause as to why this petition be not admitted. There is also no report of filing of the affidavit stating therein the service of the respondent. This petition has been received from the Hon'ble High Court in terms of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016.

The petition is thus adjourned sine die as the petitioner has to comply with the provisions of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 read with the Companies (Transfer of Pending Proceedings) Amendment Rules, 2017 notified vide Notification dated 28.02.2017 requiring the petitioner to file appropriate application /

(R. K. Singh)

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requisite information, including details of the proposed Insolvency Professional in the Tribunal within a period of six months commencing from 15.12.2016, the date from which the aforesaid Rules came into force. In the meanwhile, if the requisite application/information including details of the proposed Insolvency Professional is filed, the matter be listed immediately thereafter. However, in case the requisite application/information is not filed within the prescribed period of six months, the instant petition shall stand automatically abated.

Copy of this order be sent to learned counsel for petitioner.

Rd/-

(Justice R.P. Nagrath)
Member (Judicial)

March 21, 2017
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